

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOs. 131, 132 & 829 OF 2017 & 563 OF 2018 IN  
DFR NO. 254 OF 2017**

**Dated: 21<sup>st</sup> May, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Maharashtra Aquaculture Farmers Association ... Appellant(s)  
Vs.  
Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Nishant for  
Mr. Prashant S. Kenjale

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1  
Mr. Pranav Sasthi for MSEDCL

**ORDER**

**I.A. No.563 of 2018  
(Appln. for substitution of the applicants)**

We have heard learned counsel for the parties. For the reasons stated in the application, the application is allowed.

Learned counsel for the appellants is directed to file amended memo of parties and also carry out consequential amendments in the appeal within two weeks from today.

**I.A. No.132 of 2017**  
**(Appln. for waiver of court fee)**

We have heard learned counsel for the applicant/appellant and perused the application. It is stated in the application that the applicants/appellants are aquaculture farmers and are very poor. It is further stated in the application that the applicants are utilizing the electricity services of the respondents for running water pumps to fill the ponds and to run aerators fans for providing oxygen to the seeds to develop good quality fishes/shrimps, therefore it cannot be treated as the same is used for commercial purpose.

In the circumstances, keeping in view the fact that the applicants are poor aquaculture farmers and particularly considering the issues involved in the instant appeal, we are of the considered opinion that 50% of the court fee can be waived. Accordingly, learned counsel for the appellant is directed to pay 50% of the court fee within three weeks from today. Order accordingly. Application is disposed of.

List the matter on **05.07.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**

*ts/mk*